

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO. IV)**

IB-254(ND)/2018

RMC Ready Mix (India) ... Applicant
Vs.
Newcon Engineers Pvt. Ltd. ... Respondent

Under Section: Section 9 of IBC.

Order delivered on 09.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant :
For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 03.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**